

**Central Administrative Tribunal
Principal Bench**

**CP No.601/2014
in
OA No.1885/2013**

New Delhi, this the 8th day of September, 2015

**Hon'ble Mr. G. George Paracken, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Nanki Devi (Aged 77 years)
W/o Late Shri Sita Ram,
R/o C-4-B/32,
Janakpuri,
New Delhi-110 058.

...applicant

(By Advocate : Shri G.D. Bhandari)

Versus

1. Shri Pradeep Kumar,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri Anil Kathpal
Divisional Railway Manager,
Northern Railway,
Ambala Cantt.
3. Shri A.K. Sachan,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
Delhi.

...respondents

(By Advocate : Shri V.S.R. Krishna and Shri Shailendra Tiwari)

ORDER (ORAL)**Mr. G. George Paracken, Member (J) :**

This Contempt Petition has been filed for the alleged non implementation of the order of this Tribunal dated 12.08.2014 in OA No. 1885/2013. The operative part of the said order reads thus:-

“15. In view of the above facts and circumstances of the case, we allow this OA and direct the Respondent No.2 to settle the Applicants claims for pension and all other terminal benefits w.e.f. 07.11.2004 within a period of 2 months from the date of receipt of a copy of this order. For the avoidable delay caused by Respondents, they are also liable to pay 10% interest to the Applicant on all the dues from the date of death of Shri Sita Ram on 07.11.2004 till the actual date of payment of the dues. The Applicant is also entitled for the cost of Rs.5,000/- (Rupees Five Thousand only) towards litigation expenses which shall be paid to her within the aforesaid period.”

2. Today, when the matter was taken up for consideration, the Petitioner's counsel has agreed that the only surviving grievance of the petitioner is that Pension Payment Order (PPO for short) given to her is only its photocopy and it does not have the original signature of the officer concerned.

3. After some arguments from both sides, learned counsel for the respondents has agreed that the Sr. DAO, Northern Railway, Delhi, will issue a duly signed copy of the required PPO to the petitioner. Since the petitioner is an old lady, her counsel Shri G.D. Bhandari

has requested to allow him to collect the same from the aforesaid officer on 11.09.2015.

4. We allow the request of the learned counsel Shri G.D. Bhandari. Accordingly, this Contempt Petition is closed. Notices issued to the respondents are discharged. There shall be no order as to costs. **DASTI.**

(V.N. Gaur)
Member (A)

(G. George Paracken)
Member (J)

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